VITEM NO.44 COURT NO.3 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 3392/2012

(From the judgment and order dated 17/08/2011 in WB No. 32456/1994 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

ALIGARH MUSLIM UNIV. Petitioner(s)

VERSUS

HAR PRASAD & ORS. Respondent(s)

With IA No. 1 (Condonation of delay in filing SLP)

Date: 23/03/2012 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Anish Dayal, Adv.
Mr. B.B. Singh, Adv.
Ms. Anitha Shenoy, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Perused the letter circulated by learned counsel for the petitioner seeking an adjournment in order to enable the learned counsel to file additional documents.

In view of the above, the matter stands adjourned for four weeks.

[KALYANI GUPTA]
COURT MASTER

[INDU SATIJA]
COURT MASTER